

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 102

CP No. 10/Chd/Hry/2024

IN THE MATTER OF:

Rajul Bhardwaj ... **Petitioner**

Versus

Culture Home Developers Private Limited ... **Respondent**

Under Section: 241(1), 242(4), CA 2013

Order delivered on 05.04.2024

CORAM:

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Nahush Jain, Advocate.

For the Respondents : Mr. Prince Mohan Sinha with Mr. Manish Jain,
Advocate.

ORDER

The affidavit of service has been filed vide Diary No. 00741/1 dated 28.03.2024. The same is taken on record. A date is requested by the Ld. Counsel for the respondent for filing the reply. Let the same be filed within two weeks with a copy in advance to the counsel opposite. Rejoinder, to the reply, if any, be filed one week thereafter with a copy in advance to the counsel opposite.

List on 31.05.2024.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)